

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**EP-1of 2011 in Appeal No. 183 of 2009**

**Dated: 15<sup>th</sup> December, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

<b>Uttarakhand Jal Vidyut Vitran Nigam Limited</b>	<b>.... Appellant (s)</b>
<b>Versus</b>	
<b>H.P. State Electricity Board</b>	<b>... Respondent (s)</b>

Counsel for the Appellant (s):            Mr. Amit Anand Tiwari

Counsel for the Respondent(s):        Mr. Anand K. Ganesan for R-1

**ORDER**

The impugned Order with regard to tariff passed on 28<sup>th</sup> August, 2009 has been confirmed by this Tribunal by Judgment dated 14<sup>th</sup> September, 2010. Thereafter, the Respondent filed an Appeal before the Hon'ble Supreme Court and while the matter was pending, the Applicant filed this application before this Tribunal praying for execution of the order and the Judgment.

Now it is brought to our notice that the Appeal filed by Respondent No.1 - HPSEB before the Hon'ble Supreme Court was dismissed by Order dated 5<sup>th</sup> December, 2011, confirming our Judgment dated 14<sup>th</sup> September, 2010. In view of the above, we invoke the powers under Section 120(3) of the Act and direct the Respondent to comply with the

directions given in the impugned order and Judgment of this Tribunal with regard to tariff.

The above direction shall be complied with, within six weeks i.e. on or before 31<sup>st</sup> January, 2012.

With these observations, the Application is allowed.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

vs/mk